

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-104**  
IB-29(ND)/2021

**IN THE MATTER OF:**

Narendra Singh

Vs.

One 97 Communications Ltd

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 09.04.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC :

For the Respondent :

: Mr. Rohit jain, Advocate

**ORDER**

Representative for the Operational Creditor is present. Counsel for the Corporate Debtor is present. Counsel for the Corporate Debtor is directed to file reply within two weeks. Thereafter, the representative for the Operational Creditor will file rejoinder, if any.

List the matter for further consideration on 10.05.2021.



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**



**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**